

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-205
IB-1809/ND/2019
C.A No- 159/CV/ND/2019

IN THE MATTER OF:

M/s. P.P Jewellers Pvt. Ltd.

....Applicant

Vs

M/s. Mankola Enterprises Pvt. Ltd.

....Respondent

SECTION

Under Section 9 of IBC,2016

Order delivered on 20.12.2019

CORAM:

MS. INA MALHOTRA,
HON'BLE MEMBER (JUDICIAL)

SMT. SAROJ RAJWARE
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

An application bearing no. CA/159/C-V/ND/2019 has been filed by the petitioner for setting aside the order dated 24.10.2019 dismissing the petition.

Keeping in view that no appearance was entered on behalf of the Corporate Debtor/Respondent, no notice of this application is required to be effected on the respondent. The Petition is directed to be restored subject to cost of Rs. 10,000/- to the Prime Minister's Relief Fund.

Fresh Notice be issued to Corporate Debtor/Respondent by all modes including process of the bench. Notice be served to the Corporate Debtors/respondent through its Directors. Affidavit of service be filed by the next date of hearing. Returnable on 07.01.2020.

-Sd/-

(SAROJ RAJWARE)
MEMBER (T)

-Sd/-

(INA MALHOTRA)
MEMBER (J)

CG